

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2235
TO BE ANSWERED ON 08.03.2021**

NEW LABOUR LAW CODES

2235. SHRI BANDI SANJAY KUMAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the implementation status of new labour law codes/amended labour law codes by each State;**
- (b) the violations noticed/action taken thereon, factory/State-wise and reasons; and**
- (c) the views of workers/industries /companies pending/not yet finalized so far and the time by which it is likely to be finalized?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): Comments from various stakeholders including general public have been received on the draft rules under the 4 Labour Codes, i.e., the Code on Wages (Central) Rules, 2020, the Industrial Relations (Central) Rules, 2020, the Code on Social Security (Central) Rules, 2020 and the Occupational Safety Health & Working Conditions (Central) Rules, 2020 which were pre-published on 7th July, 2020, 29th October, 2020, 13th November, 2020 and 19th November, 2020 respectively. Rules will be finalized taking into account the comments received on the draft Rules. The implementation of various provisions will take place after the provisions of the Codes have come into force. Therefore, the question of violation does not arise at this stage.
